

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3354  
ANSWERED ON:05.02.2004  
PROMOTION POLICY  
PRAVEEN RASHTRAPAL

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Ministry is aware of Constitutional Amendment of article 16(4A) and subsequent DOPOM No.20011/1/2001-Estt.(D) dated January 21, 2002;
- (b) if so, whether the Ministry has implemented the said circular with retrospective effect with effect from January 30, 1997;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

- (a) Yes, sir.
- (b) & (c): The Ministry circulated the Department of Personnel & Training(DOP&T) Office Memorandum (O.M.) No. 20011/1/2001-Estt(D) dated 21st January, 2002 to all concerned for guidance and compliance. The provision of DOP&TOM dated 21st January, 2002 has been given effect from 17th June, 1995. No instance of non-compliance of the said orders has been received in the Ministry.
- (d) Does not arise.